

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW-231 -2020

Trevor Mascarenhas **Applicant**

V e r s u s

State of Goa and others **Respondents**

Ms. Barbara Andrede, Advocate for the Applicant.

Mr. Deep Shirodkar, Additional Government Advocate for the Respondents.

**Coram: DIPANKAR DATTA, C. J &
G. S. KULKARNI, J.**

Date:- 28th December, 2020.

P. C.:

This is an application in a pending Writ Petition. The applicant/writ petitioner complains of certain illegal activities being carried on by an unauthorized occupant on public land and seeks order on the respondents to restrain such unauthorized occupant. The alleged unauthorized occupant is not a party to the Writ Petition. It does not appear that the applicant/writ petitioner made any effort to ascertain the identity of such unauthorized occupant by invoking the machinery provided by the Right to Information Act, 2005. Behind his back, we are not inclined to pass any order. This

application, accordingly, stands dismissed.

2. This order shall not preclude the applicant/writ petitioner to take further steps in accordance with law.

G. S. KULKARNI, J.
ap/-

THE CHIEF JUSTICE.